

The Goa Homoeopathy Council (Amendment) Bill, 2025

Bill No. 13 of 2025

A

Bill

further to amend the Goa Homoeopathy Council Act, 2001 (Goa Act 63 of 2001).

BE it enacted by the Legislative Assembly of Goa in the Seventy-sixth Year of the Republic of India as follows:-

- 1. Short title, extent and commencement.**- (1) This Act may be called the Goa Homoeopathy Council (Amendment) Act, 2025.
(2) It shall come into force at once.
- 2. Amendment of section 2.**- In section 2 of the Goa Homoeopathy Council Act, 2001, (Goa Act 63 of 2001) (hereinafter referred to as the "principal Act"), (i) clause (a) shall be omitted;
(ii) in clause (b), for the word "Board", the word "Council" shall be substituted;
(iii) after clause (b), the following clause shall be inserted, namely:-
 "(bb) "Council" means the Goa Homoeopathy Council established under section 3 of this Act;";
(iv) in clause (g), for the word "Board", the word "Council" shall be substituted.

3. Substitution of section 3.- For section 3 of the principal Act, the following section shall be substituted, namely:-

“3. Establishment of Council. - (1) The Government may, as soon as may be, by notification in the Official Gazette, establish a Council to be called the Goa Homoeopathy Council. The Council shall be a body corporate and shall have perpetual succession and a common seal and may by the said name sue and be sued.

(2) The Council shall consist of nine members and shall be constituted in the following manner, namely;-

(a) Six members who have put in at least 5 years practice in homoeopathy, elected by the registered practitioners from amongst themselves.

(b) One practitioner nominated by the Government.

(c) One member from the public having interest in homoeopathy nominated by the Government; and

(d) The Director or a Deputy Director of the Directorate of Health Services of Goa, nominated by the Government.

(3) The election of members referred to in clause (a) of sub-section (2) shall be held at such time and such place and in such manner as may be prescribed.”

4. Amendment of section 4.- In section 4 of the principal Act and in all other sections, for the word “Board”, wherever it occurs, the word “Council” shall be substituted.

Statement of Objects and Reasons

The Bill seeks to substitute the word “Council” for the word “Board” in the Goa Homoeopathy Council Act, 2001 (Goa Act 63 of 2001) so as to establish the Goa Homoeopathy Council under the said Act.

The Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim, Goa.

(VISHWAJIT RANE)

21/03/2025

MINISTER FOR HEALTH

Assembly Hall,

(NAMRATA ULMAN)

Porvorim, Goa.

SECRETARY TO THE LEGISLATIVE

21/03/2025

ASSEMBLY OF GOA.

**A Tabular format showing existing provision and proposed amendment
in The Goa Homoeopathy Council (Amendment) Bill, 2025:**

Sl. No	Existing Section in the Act	Proposed Section in the Act	Justification/Reason for amendment
1	2 (a) - "Board" means the Goa Board of homoeopathy	To be Omitted.	1. Earlier the Goa Government passed Goa Indian System of Medicine and Homoeopathy Council Act, 2001.
2.	2(b) - "Chairman" means Chairman of the Board;	in clause 2 (b), for the word "Board", the word "Council" shall be substituted; after clause (b), the following clause shall be inserted, namely:- "(bb) "Council" means the Goa Homoeopathy Council established under section 3 of this Act;"	2. The Goa Government amended the Goa Indian System of Medicine and Homoeopathy Council Act,
3.	2(g) - "member" means member of the Board;	in clause (g), for the word "Board", the word "Council" shall be substituted.	
4.	3. Establishment of Board.— (1) The Government may, as soon as may be, by notification in the Official Gazette, establish a Board to be called the Goa Board of homoeopathy. The Board shall be a body corporate and shall have perpetual succession and a common seal and may by the said name sue and be sued.	Substitution of section 3.- For section 3 of the principal Act, the following section shall be substituted, namely:- "3. Establishment of Council. - (1) The Government may, as soon as may be, by notification in the Official Gazette, establish a Council to be called the Goa Homoeopathy Council. The Council shall be a body corporate and shall have perpetual succession and a common seal and may by the said name sue and be sued.	wherein the words "Indian System of Medicine and" were omitted from the Act. 3. Now the National Commission for Homoeopathy and Registrar of Goa Board of Homoeopathy has proposed that the word "Board" may be substituted by "Council" in the Goa Homoeopathy Act.
5.	3 (2) - The Board shall consist of nine members and shall be constituted in the following manner, namely:—	3 (2) - The Council shall consist of nine members and shall be constituted in the following manner, namely:—	

	<p>(a) Six members who have put in at least 5 years practice in homoeopathy, elected by the registered practitioners from amongst themselves.</p> <p>(b) One practitioner nominated by the Government.</p> <p>(c) One member from the public having interest in homoeopathy nominated by the Government; and</p> <p>(d) The Director or a Deputy Director of the Directorate of Health Services of Goa, nominated by the Government.</p>	<p>(a) Six members who have put in at least 5 years practice in homoeopathy, elected by the registered practitioners from amongst themselves.</p> <p>(b) One practitioner nominated by the Government.</p> <p>(c) One member from the public having interest in homoeopathy nominated by the Government; and</p> <p>(d) The Director or a Deputy Director of the Directorate of Health Services of Goa, nominated by the Government.</p>	
6.	<p>(e) The election of members referred to in clause (a) of sub-section (2) shall be held at such time and at such place and in such manner as may be prescribed.</p>	<p>(3) The election of members referred to in clause (a) of sub-section (2) shall be held at such time and such place and in such manner as may be prescribed.”</p>	
7.	<p>4. Chairman and Vice-Chairman.— The Government shall nominate any member of the Board as Chairman of the Board and the Vice-Chairman of the Board shall be elected by the members from amongst themselves.</p>	<p>Amendment of section 4.- In section 4 of the principal Act and in all other sections, for the word “Board”, wherever it occurs, the word “Council” shall be substituted.</p>	